

# HIGH COURT OF CHHATTISGARH, BILASPUR

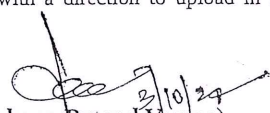
## Endorsement

Endt No. 16115 /Rules/2024

Bilaspur, dated 03/10/2024

Copy of Chhattisgarh Gazettes dated 23/09/2024 relates to amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015 and Chhattisgarh Higher & Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
7. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
18. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
19. Steno to Registrar (Vigilance and I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
20. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
21. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
22. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
23. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
24. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
25. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujgarj for information.
26. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
27. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
28. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
29. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
30. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
31. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
32. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
33. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
34. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
35. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
36. Library, High Court of Chhattisgarh, Bilaspur for information.
37. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
38. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

  
(Balram Prasad Verma)  
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 572]

रायपुर, शुक्रवार, दिनांक 27 सितम्बर 2024 — अश्विन 5, शक 1946

श्रम विभाग  
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 23 सितम्बर 2024

## अधिसूचना

क्रमांक एफ 1-7/2015/16. — भारत के संविधान के अनुच्छेद 233 एवं 234 सहपठित अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए और AIR 1998 SC 1233 में महाराष्ट्र सरकार विरुद्ध श्रम विधि व्यवसायी संघ और अन्य के मामले में माननीय उच्चतम न्यायालय के आदेश को ध्यान में रखते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय एवं राज्य लोक सेवा आयोग के परामर्श से, एतद्वारा, छत्तीसगढ़ श्रम न्यायिक सेवा (भर्ती तथा सेवा की शर्तें) नियम, 2015 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्

## संशोधन

उक्त नियमों में, —

1. नियम 2 के उप-नियम (1) के खण्ड (क) में, शब्द एवं अंक “एवं छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006” का लोप किया जाये।
2. नियम 2 के उप-नियम (2) में, शब्द एवं अंक “तथा छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006” का लोप किया जाये।
3. नियम 5 के उप-नियम (2) में, शब्द “निम्नतर” के स्थान पर, शब्द “उच्चतर” प्रतिस्थापित किया जाये।
4. नियम 10 के उप-नियम (2) में, शब्द एवं अंक “तथा छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006” का लोप किया जाये।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
सूर्यकिरण तिवारी, उप-सचिव.



N I C

अटल नगर, दिनांक 23 सितम्बर 2024

क्रमांक एफ 1-7/2015/16. - भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की अधिसूचना क्रमांक एफ 1-7/2015/16, दिनांक 23-09-2024 का अंग्रेजी अनुवाद राज्यपाल महोदय के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
सूर्यकिरण तिवारी, उप-सचिव.

Atal Nagar, the 23rd September 2024

## NOTIFICATION

No. F 1-7/2015/16. - In exercise of the powers conferred by Article 233 and 234 read with proviso to Article 309 of the Constitution of India, and in the light of dictum of the Hon'ble supreme Court in the matter of State of Maharastra Vs Labour Law Practitioners Association and Other reported in Air 1998 SC 1233, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and the State Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Labour Judicial Service (Recruitment and Conditions of Service) Rules, 2015, namely:-

## AMENDMENT

In the said rules,-

1. In Clause (a) of sub-rule (1) of rule 2, the words and figures "and Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006" Shall be omitted.
2. In Sub-rule (2) of rule 2, the words and figures "and Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006" Shall be omitted.
3. In Sub-rule (2) of rule 5, for the word "Lower", the word "Higher" Shall be substituted.
4. In Sub-rule (2) of rule 10, the words and figures "and Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006" Shall be omitted.

By order and in the name of the Governor of Chhattisgarh,  
SURYAKIRAN TIWARI, Deputy Secretary.